CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indiranagar Cangalore - 560 038

Dated 21 APR 1989

REVIEW IN APPLICATION NO.	NO (\$) 20 1008/88(F)	89
W.P. NO (S)	/	

Applicant (s)

Respondent (%)

The Regional Provident Fund V/s Shri H.A. Krishna Murthy Commissioner, Bangalore

- The Regional Provident Fund Commissioner 'Bhavishyanidhi Bhavan'
 No. 8, Rajaram Mohan Roy Road Bangalore - 560 025
- 2. Shri M. Vasudeva Rao Central Govt. Stng Counsel High Court Building Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

passed by this Tribunal in the above said application(s) on 17-4-89

DEPUTY REGISTRAR
(JUDICIAL)

Encl : As above

a 15 July 2 LIST

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALDRE

DATED THIS THE 17TH DAY OF APRIL, 1989

Present:

Hon'ble Shri Justice K.S. Puttaswamy ... Vice Chairman
Hon'ble Shri P. Srinivasan ... Member(A)

REVIEW APPLICATION NO. 20/1989

The Regional Provident Fund Commissioner, 8, Raja Rammohan Roy Road, BANGALORE-560025.

... Applicant

VS

(Shri M. Vasudeva Rao, Advocate)

Shri H.A.Krishna Murthy, Chikkappaiah Garden, Nagasettyhalli, BANGALORE-24.

... Respondent

This application having come up for hearing today, Hon'ble Shri P.Srinivasan, Member(A), made the following:

ORDER

By this application, the respondents in application No.1008/88 want us to review our order dated 17-8-1988 disposing of that application. Shri M.Vasudeva Rao, counsel appearing for the said respondents, has been heard.

2. As already mentioned, the order sought to be reviewed was passed on 17-8-1988 and despatched to the parties on 25-8-1988. The present application was filed on 31-3-1989. It should have been filed within 30 days from the date of the order i.e. on or before 16-9-1988. It is thus delayed by over six months. The said respondents have filed an application for condonation of delay. The ground stated in this application for the delay is that the Regional Provident Fund Commissioner, who was the respondent in the original application had to consult his superior officers before filing the review application.



we find no merit in this ground for delay. The respondents very well knew that a review application had to be filed within 30 days from the date of order and should have arranged their official procedure so as to complete it by the expiry of that date. Merely because their administrative procedures take a long time, it cannot be said that they were justified in filing this review application as much as six menths late.

- 3. While the application deserves to be rejected as barred by limitation, we have also looked into the merits, and have heard Shri Vasudeva Rao thereon. Our order which is sought to be reviewed is a detailed one and our conclusion has been supported by a long line of reasoning. It was also dictated in open court in the presence of all parties. We, therefore, find no merit in the application for review.
- 4. In the result, the application is dismissed in limine.

SALVICE CHAIRMAN 1717

Sollmember(A) IT 48

TRUE COPY

DEPUTY REGISTRAR (JDL)

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BANGALORE

